

22.12.2023.
Court No.13
Item No. 36
ap

W.P.A. No. 13299 of 2023
Shankar Karikar
Versus
Punjab National Bank & Ors.

Mr. S. Ghosh,
Mr. Arijit Mahinder.

...For the petitioner.

Ms. Parna Roy Choudhury.

...For the respondent Bank.

1. A report has finally emerged from the Punjab National Bank. The same is taken on record. A copy has been served on the petitioner's Advocate.
2. It appears from the report that since after acquittal in criminal proceedings, the Bank has initiated a Departmental Enquiry against the petitioner vide charge-sheet dated 13th May, 2013.
3. The Disciplinary Proceedings have culminated in an order of dismissal from service passed on 31st December, 2023.
4. It is also submitted by the Bank that all the terminal dues payable to the petitioner after pursuant to the order of dismissal have been released to him.
5. Counsel for the petitioner, however, submits that he has not been notified of any Disciplinary Proceedings. He also claims to have come to know of the same today from the Bank's report. This Court cannot pronounce on the said submissions.

6. This Court, therefore, cannot entertain the prayers in the writ petition.

7. The petitioner may take permissible steps with regard to his dismissal from service.

8. With the aforesaid directions, the instant writ petition shall stand disposed of without any orders.

9. There will be no order as to costs.

10. All parties are directed to act on a server copy of this order duly downloaded from the official website of this Court.

(Rajasekhar Mantha, J.)